1	2	3	4
6.	Mahila Samriddhi Yojana upto ₹ 30,000/-	1%	4%
7.	Mahila Kissan Yojana upto ₹ 50,000/-	2%	5%
8.	Shilpi Samriddhi Yojana upto ₹ 50,000/-	2%	5%
9.	Education Loan Scheme upto ₹ 10.00 lakh (India) and ₹ 20.00 lakh (Abroad)	1.5%	4%
10.	Skill Training	100% grants with sper month.	stipend of ₹ 1000/-

## (iv) Venture Capital Fund for Scheduled Castes

The objective of the fund is to promote entrepreneurship amongst the Scheduled Castes who are oriented towards innovation and growth technologies and to provide concessional finance to the Scheduled Caste entrepreneurs. ₹ 200 crore has been released initially for the fund to IFCI Limited, which is a Nodal Agency to implement it.

## (v) Credit Enhancement Guarantee Scheme for Scheduled Castes

The objective of this Scheme is to provide Credit Guarantee facility to Young and start-up entrepreneurs, belonging to Scheduled Castes, who aspire to be part of neo middle class category, with an objective to encourage entrepreneurship in the lower strata of the Society resulting in job creation besides creating confidence in Scheduled Castes. Initially, ₹ 200 crore has been released under the scheme to IFCI Limited, which is a Nodal Agency to implement it.

## State-wise list of dry latrines in country

1557. SHRI TIRUCHI SIVA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether houses with dry latrines are considered 'Households with Toilets' or 'Households without Toilets' under Swachh Bharat Mission;
- (b) the steps being taken by the Ministry to remove the prevalence of dry latrines from the country; and
  - (c) the number of dry latrines in the country, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): (a) Under Swachh Bharat Mission (Gramin), households with dry latrines are not considered as households with toilets. Conversion of insanitary latrines into pour-flush latrines is a component of Swachh Bharat Mission (Urban).

- (b) "Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013 (MS Act 2013)" which came into force with effect from 06.12.2013 casts responsibility on the local authority to identify all the insanitary latrines under its jurisdiction within two months from the date of coming into force of the Act. The local authority shall give a notice to the occupier to either demolish the insanitary latrine or convert it into sanitary latrine within period of six months. Ministry of Drinking Water and Sanitation and Ministry of Urban Development are implementing Swachh Bharat Abhiyan to provide technical and financial support to the States and Union Territories to accelerate sanitation coverage in rural and urban areas respectively.
- (c) State-wise details of insanitary latrines including those serviced by humans as per household and houselisting Census-2011 report released by Registrar General of India, are given in Statement.

Statement

State/UT-wise no. of insanitary latrines as per Houselisting and Housing Census 2011

Sl.	State/UT	Number of households						
No.		Total number	Total					
		of households	Nightsoil disposed into open drain	Serviced Manually	Sub-total (4+5)	Serviced by animal	Total (6+7)	
1	2	3	4	5	6	7	8	
1.	Andaman and Nicobar Islands	93376	151	11	162	57	219	
2.	Andhra Pradesh	21024534	165673	10357	176030	52767	228797	
3.	Arunachal Pradesh	261614	1865	1059	2924	9579	12503	
4.	Assam	6367295	54381	22139	76520	35394	111914	
5.	Bihar	18940629	39246	13587	52833	35009	87842	
6.	Chhandigarh	235061	164	0	164	32	196	
7.	Chattisgarh	5622850	4881	736	5617	3484	9101	
8.	Dadra and Nagar Haveli	73063	55	168	223	28	251	
9.	Daman and Diu	60381	29	16	45	14	59	
10.	Goa	322813	667	0	667	3151	3818	
11.	Gujarat	12181718	25234	2566	27800	4890	32690	
12.	Haryana	4717954	32432	1343	33775	4752	38527	
13.	Himachal Pradesh	1476581	3069	310	3379	561	3940	

1	2	3	4	5	6	7	8
14.	Jammu and Kashmir	2015088	64479	178443	242922	13109	256031
15.	Jharkhand	6181607	9317	1836	11153	5986	17139
16.	Karnataka	13179911	61802	7740	69542	28995	98537
17.	Kerala	7716370	12052	3011	15063	1713	16776
18.	Lakshadweep	10703	0	0	0	0	0
19.	Madhya Pradesh	14967597	41363	5664	47027	13948	60975
20.	Maharashtra	23830580	154331	9622	163953	45429	209382
21.	Manipur	507152	27713	10062	37775	2964	40739
22.	Meghalaya	538299	1792	1962	3754	4126	7880
23.	Mizoram	221077	583	121	704	562	1266
24.	Nagaland	399965	1208	786	1994	2481	4475
25.	NCT of Delhi	3340538	68424	583	69007	633	69640
26.	Odisha	9661085	30567	26496	57063	24222	81285
27.	Puducherry	301276	638	133	771	88	859
28.	Punjab	5409699	28274	3465	31739	9460	41199
29.	Rajasthan	12581303	94061	2572	96633	8781	105414

Written Answers to

30.	Sikkim	128131	93	0	93	126	219
31.	Tamil Nadu	18493003	149455	27659	177114	26020	203134
32.	Tripura	842781	3760	830	4590	3733	8323
33.	Uttar Pradesh	32924266	151717	326082	477799	80291	558090
34.	Uttarakhand	1997068	6730	4701	11431	2562	13993
35.	West Bengal	20067299	78446	130330	208776	72289	281065
	TOTAL	246692667	1314652	794390	2109042	497236	2606278